

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 1238/96.Dt. of Decision : 24-10-96.

Syed Iftekhar Pasha Alias  
Syed Iftekhar Musharraf

.. Applicant.

Vs

1. The Director General,  
Doordarshan, Mandi House,  
New Delhi.
2. The Station Director,  
Doordarshan Kendra,  
Ramanthapur, Hyderabad.

.. Respondents.

Counsel for the respondents : Mr. V.Rajeswara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr. P. Bhaskar, learned counsel for the applicant and ~~Mr. S. Tyagi~~ for Mr. V. Rajeswara Rao, learned counsel for the respondents.

2. The applicant is working intermittently as Casual Production Assistant from the year 1981 under R-2. A scheme was formulated by scheme No.2(3)/86-SI dated 09-06-92 (Annexure-6) for regularisation of casual artists in Doordarshan. Para-6 of the scheme stipulates condition for giving relaxation to the upper age limit. The applicant filed earlier OA.No.949/91 which was disposed of on 25-03-1992. A direction was given in that OA directing the respondents therein to give same benefit as was given to applicants in OA.No.431/89 on the file of this Bench. The applicant submits that in terms of the office memorandum dated 9-6-92 he cannot be appointed regularly as a casual artists as he has not fulfilled the condition for relaxation of the upper age limit and hence the direction given in the earlier OA may not help him. However another office memorandum No.F.No.2(3)/86-S.I dated 17-3-94 (Annexure-4) was issued wherein the conditions for relaxation of the upper age limit is modified as per para-3 of that office memorandum. In terms of this office memorandum the applicant submits that he is entitled for relaxation of upper age limit. He submitted a representation to consider him for the regular post of Artist under R-2 ~~adhering~~ <sup>of</sup> to the office memorandum dated 17-3-94 by his representation at Annexure-1. Though the date of filing this representation is not indicated the learned counsel for the applicant submits that this representation was filed in June 1994. The applicant also followed it up with a recent remainder dated 3-9-96 (Annexure-1). These representations are yet to be disposed of by R-2. The applicant now submits that

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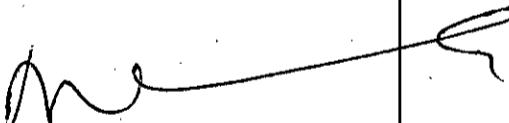
he apprehends filling up all the post of Artists from out side ignoring his claim for appointing him on regular basis as Artist in Doordarshan as some vacancies are now existing.

3. In view of the above, he has filed this OA for regularisation of his service as Artist in terms of the office memorandum dated 17-3-94 before filling up the existing vacancies from outsiders.

4. As the representations of the applicant are still pending and as it is also submitted that no notification for recruitment of regular Artist from open market has been issued yet, it is proper to issue the following direction:-

R-2 should dispose of the representations of the applicant at Annexure-3 and Annexure-1 within 45 days from the date of receipt of a copy of this order. Till such time the vacancy if any existing in the cadre of Artists in Doordarshan for which the applicant is eligible to be considered should not be filled.

5. The OA is ordered accordingly at the admission stage itself. No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 24th October 1996.  
(Dictated in the Open Court)

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*Prashant  
secre  
DPO*

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O.A. No. 1238/96

Copy to:

1. The Director General,  
Doordarshan, Mandi House,  
New Delhi.
2. The Station Director,  
Doordarshan Kendra,  
Ramanthapur,  
Hyderabad.
3. One copy to Mr. P. Bhaskar, Advocate,  
CAT, Hyderabad.
4. One copy to Mr. V. Rajeswar Rao, Addl. CGSC,  
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One copy for duplicate.

YLKR

31/10/96  
A 1238/96  
C.C. today

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 24/10/96

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

in  
O.A.NO. 1238/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

No Spare Copy

